

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI**  
Original Application No. 1062/2024

**IN THE MATTER OF:**

Bhanu Sahay

...Applicant

Versus

Union of India & Ors.

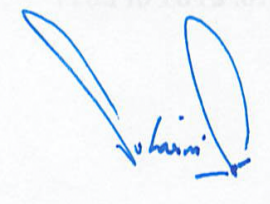
...Respondent(s)

N.D.O.H. – 13.05.2026

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**THROUGH**



**SUHASINI SEN**  
**(COUNSEL FOR MOEF&CC)**  
R289B, LGF, GREATER KAILASH I NEW  
DELHI- 110048  
TEL: +91-96500 96066, +91-9953049776,  
[suhasini@rschambers.net](mailto:suhasini@rschambers.net),  
[office@rschambers.net](mailto:office@rschambers.net)

New Delhi  
Date: 12.05.2026

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
IN  
ORIGINAL APPLICATION No. 1062 of 2024**

**IN THE MATTER OF-**

**BHANU SAHAY**

**.....APPLICANTS**

**VERSUS**

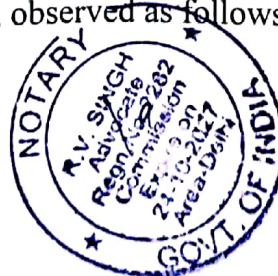
**UNION OF INDIA & ORS**

**.....RESPONDENTS**

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT No. 1, THE  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE.**

I, V. Pazhaniyandi, S/o Shri Velayudhan Pillai, aged about 46 years, working as Director in the Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India having its office at Jorbagh, New Delhi, do hereby solemnly affirm and declare as under:

1. That I am duly authorized by the Ministry of Environment, Forest and Climate Change, Respondent no. 1 to swear this affidavit and I am conversant with the facts and circumstances of the present case and am thereby competent to depose as under:
2. That the present affidavit is being filed in compliance with the Order dated 24.02.2026 passed by the Hon'ble National Green Tribunal, wherein it was, inter alia, observed as follows:



*(Handwritten signature)*

*".....In compliance of the previous order, Learned Counsel appearing for MoEF&CC has informed that for framing the subordinate legislation laying down the procedure for imposition of environmental compensation by the PCBs, a committee was formed in CPCB and the committee has examined the framework and methodology adopted for levying the EC and has prepared the draft rules by the subordinate legislation which are under consideration with the Competent Authority. Hence, the MoEF&CC is permitted to update the status about compliance of the order of the Hon'ble Supreme Court in the matter of Delhi Pollution Control Committee vs. Lodhi Property Co. Ltd. & Ors. in Civil Appeal Nos. 757- 760 of 2013 on the next date of hearing...."*

A true copy of the order dated 24.02.2026 is marked and annexed as **Annexure-I.**

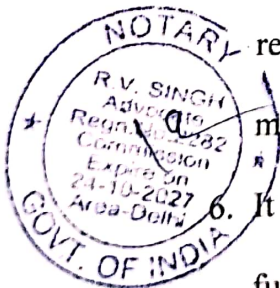
3. In this regard, it is respectfully submitted that in compliance to the order dated 02.12.2021 of the Hon'ble Tribunal in O.A. No. 175 of 2018, committee has been constituted and Draft Environmental Damage Cost Assessment (EDCA) Report has been prepared.



It is submitted that due to the highly technical and intricate nature of the subject matter, the EDCA Report was formulated through a series of

deliberations undertaken by the Committee during various meetings held with different stakeholders.

5. It is further submitted that, during the review meeting held on 10.07.2025, the EDCA Committee and CPCB presented the methodology for assessment of Environmental Damage Cost (EDC), including DC-I, DC-II and Fixed Penalty Cost (FPC). During the said meeting, directions were issued to strengthen the scientific basis and applicability of the report, review the FPC methodology in consonance with the Jan Vishwas (Amendment) Act, 2023, and undertake extensive stakeholder consultations prior to finalization of the revised EDCA mechanism. Pursuant thereto, CPCB was advised to undertake wider stakeholder consultations. Accordingly, CPCB placed the Draft EDCA Report in the public domain, conducted extensive stakeholder consultations, and submitted the comments/observations received from stakeholders. Thereafter, the EDCA Committee examined the stakeholder comments along with CPCB's observations and suitably



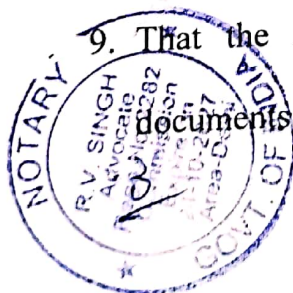
revised the Draft Report. A true copy of the Minutes of Meeting is marked and annexed herewith as **Annexure-II**.

6. It is respectfully submitted that the revised Draft EDCA Report was further reviewed in a meeting held on 08.12.2025 under the Chairmanship of Secretary (EF&CC), wherein various refinements in the EDCA methodology, including provisions relating to contaminated

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sites, toxicity factors, joint and several liability, and additional scenarios under DC-I and DC-II, were presented. The directions were issued to further strengthen the report through expert validation, benchmarking with global methodologies, clarification of technical parameters, and incorporation of necessary saving/disclaimer clauses. It was also observed that additional consultations with industries and concerned Ministries may be undertaken prior to finalization of the EDCA framework. A true copy of the Minutes of Meeting is marked and annexed herewith as **Annexure-III**.

7. It is humbly submitted that, pursuant thereto, stakeholder consultation with industry associations was held on 29.12.2025 under the Chairmanship of Joint Secretary. Inter-ministerial comments were also received from the Ministry of Mines, DPIIT, and the Ministry of Heavy Industries. After due consideration of all inputs, the EDCA Committee submitted the revised Draft EDCA Report dated 13.01.2026. A true copy of minutes of meeting is marked and annexed as **Annexure-IV**.
8. It is submitted that, subsequently, comments from CPCB were received vide letter dated 12.02.2026, and the same are presently under examination by the Ministry.



9. That the Answering Respondent craves leave to file additional documents or information, if necessary, *pendente lite*.

10. In view of the foregoing submission, it is humbly prayed that the Hon'ble Tribunal may kindly pass such order(s) as may deemed fit and proper in the facts and circumstances of this case.

*(Signature)*  
**DEPONENT**  
(पलनियांडी, वी.)  
(PAZHANIYANDI, V.)  
निदेशक (सी.पी.) / Director (CP)  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
M/o Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

**VERIFICATION:**

Verified at on this the day of <sup>11</sup> 2 MAY 2026 that the contents of this reply affidavit based on official record(s) maintained and information available in the office are correct to my knowledge and belief. No part of it is false and nothing has been concealed there from.

*(Signature)*  
I identified *(Signature)* who has signed in my presence  
**NOTARY**  
R.V. SINGH  
Advocate  
Regn. No. 2282  
Commission  
21.10.2027  
New Delhi  
GOVT. OF INDIA

*(Signature)*  
**DEPONENT**  
(पलनियांडी, वी.)  
(PAZHANIYANDI, V.)  
निदेशक (सी.पी.) / Director (CP)  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
M/o Environment, Forest and Climate Change  
भारत सरकार, नई दिल्ली  
Govt. of India, New Delhi

visibly affirmed before me, read over & explained to the deponent.

*(Signature)*  
Notary Public, DELHI

1 2 MAY 2026

Item No. 12

Court No. 1

**BEFORE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1062/2024

Bhanu Sahay

Applicant

Versus

Union of India &amp; Ors.

Respondent(s)

Date of hearing: 24.02.2026

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Bhanu Sahay, Applicant in Person (Through VC)

Respondents: Mr. Bhanwar Pal Singh Jadon, Ms. Gargi Chaturvedi, Mr. Shivansh Sharma & Ms. Disha Tiwari, Advs. for UPPCB & Irrigation Department  
Ms. Suhasini Sen & Ms. Masooma Rizvi, Advs. for MoEF & CC  
Ms. Priyanka Swami, Adv. for R - 3 & 9 (Through VC)  
Mr. Gaurav Agarwal, Adv. for R - 11  
Mr. Rohit Amit Sthalekar, Mr. Ashish Choudhury & Mr. Siddhant Singh, Advs. for Jhansi Development Authority

**ORDER**

1. A letter has been circulated by the Counsel for Respondent No. 3 and 9 seeking adjournment on following grounds:

*"In compliance with the order dated 28.11.2025, the Chief Secretary, State of Uttar Pradesh has taken cognizance of the matter and issued directions to the office of the District Magistrate, Jhansi, vide letter dated 23.02.2026 for necessary action. The compliance process has thus been set in motion at the district level. In view of the above and to enable effective implementation of the directions, it is respectfully prayed that six weeks' time may kindly be granted for filing a comprehensive Action Taken Report".*

2. Learned Counsel submits that within six weeks the above exercise will be completed and action taken report will be filed.
3. The applicant appearing virtually has referred to the photographs placed on record from page 338 onwards along with the additional

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submissions dated 12.02.2026 to show the solid waste dumped at the location in question.

4. The Respondent No. 2 and 9 are directed to duly take appropriate remedial measures.

5. In compliance of the previous order, Learned Counsel appearing for MoEF&CC has informed that for framing the subordinate legislation laying down the procedure for imposition of environmental compensation by the PCBs, a committee was formed in CPCB and the committee has examined the framework and methodology adopted for levying the EC and has prepared the draft rules by the subordinate legislation which are under consideration with the Competent Authority. Hence, the MoEF&CC is permitted to update the status about compliance of the order of the Hon'ble Supreme Court in the matter of Delhi Pollution Control Committee vs. Lodhi Property Co. Ltd. & Ors. in Civil Appeal Nos. 757-760 of 2013 on the next date of hearing.

6. List on 13.05.2026.

Prakash Shrivastava, CP

Dr. Afroz Ahmad, EM

February 24, 2026  
Original Application No. 1062/2024  
PS.

PROCEEDINGS**Meeting to Review the Draft Environment Damage Cost Assessment (EDCA) Report**

A meeting to review the draft Environment Damage Cost Assessment (EDCA) report prepared by EDCA Committee Constituted in Compliance to Hon'ble NGT Order dated 02.12.2021 in the matter of O.A No. 175 of 2018 titled as Jammula Choudharaiah & Anr. Vs UOI & Ors. was held under the Chairmanship of **Shri Tanmay Kumar, Secretary**, MoEF&CC on **10.07.2025** at **16:30 Hrs.** in Kaveri Meeting Hall, Indira Paryavaran Bhawan, Ministry of Environment, Forest and Climate Change. The list of the participants is at **Annexure I.**

2. At the outset, the Chairman extended a warm welcome to all participants. Following this, Shri Rajat Agarwal, Joint Secretary, briefed the Chairman on the EDCA Committee, which was constituted in compliance with the Hon'ble NGT (Principal Bench) order dated 01.12.2021 in OA No. 175/2018 (Jammula Choudharaiah vs. Union of India), concerning environmental violations in a lift irrigation project. He further apprised the Chair that a total of 12 meetings have been conducted by the Committee, along with 10 review meetings held within the Ministry to monitor the progress of the report. He added that, pursuant to extensive discussions, the report has been prepared in alignment with the directions of the Hon'ble NGT and the vision and approach outlined by the Secretary, EF&CC. Shri Agarwal then requested Dr. Bhardwaj and the representatives from the Central Pollution Control Board (CPCB) to deliver a detailed presentation on the report.

3. Dr. Shruti Rai Bhardwaj, along with representatives from the Central Pollution Control Board (CPCB), presented the Committee's draft Environmental Damage Cost Assessment (EDCA) report. Dr. Bhardwaj outlined the four scenarios under which environmental damage costs would be calculated. She also underlined the distinction between Damage Cost-I (DC-I) and Damage Cost-II (DC-II), noting that DC-I refers to cases where environmental externalities are visible, measurable, and quantifiable, whereas DC-II pertains to indirect damage where environmental externalities are not visible or measurable but are still quantifiable. Copy of the presentation is enclosed as **Annexure-II.**

4. CPCB further informed that the empirical formulae used in the report have been sourced from existing CPCB documents and refined through detailed deliberations. It was also highlighted that the formulas used under DC-II are derived from established CPCB methodologies, which have previously been accepted by the Hon'ble NGT. Additionally, for pollutants where externality values for damage cost are not readily available, equivalent factors for other gaseous parameters based on toxicity indices, MSDS data, or other relevant benchmarks will be applied. Copy of the presentation is enclosed as **Annexure-III.**

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5. **Based on the detailed deliberations, the Chairman recommended the following:**

- I. The report shall explicitly establish a clear linkage between environmental externalities and their impacts, ensuring scientific basis.
  - II. A detailed preamble shall be included in the report, clearly outlining the following:
    - i. The scenarios where the Environmental Damage Cost Assessment (EDCA) report is applicable
    - ii. Environmental Damage Costs (EDC) is applicable to activities permissible under the relevant environmental laws.
    - iii. Activities that are not permissible under the relevant environmental laws shall not be covered under this report. Such activities shall be subject to stricter punitive actions under the applicable laws.
    - iv. The Environmental Damage Cost (EDC) imposed under this report shall be in addition to any other penalties or compensations under laws such as the Public Liability Insurance Act, etc.
  - III. Three standard scenarios for Fixed Penalty Cost (FPC) calculation to be reviewed. The FPC may be computed using Scenario 1 and Scenario 3, and the values derived from these two scenarios to be compared against the applicable penalty slabs specified under the Jan Vishwas Act. Whichever value is the highest—whether from Scenario 1, Scenario 3, or the relevant slab under the Jan Vishwas Act—shall be considered as the final FPC to be imposed.
  - IV. The language and conditions governing the use of DC-I and DC-II shall be clearly defined in the report. Additionally, the report shall clarify that the conditions under which DC-I and DC-II may be used interchangeably, based on the availability, adequacy, and reliability of monitoring data.
6. The EDCA Committee recommended that prior to submission of the EDCA report to the Hon'ble NGT, the Ministry shall initiate an extensive stakeholder consultation process, to be coordinated by CPCB. CPCB shall engage with SPCBs/PCCs, EIA consultants, State Government authorities, and nationally reputed institutions such as IITs, NEERI, TERI, etc., and incorporate meaningful suggestions and objections into the report.
7. Further CPCB shall also conduct internal deliberations across its various divisions and Regional Directorate (RD) offices, systematically record their observations, and incorporate relevant inputs into the revised report. Given that a CPCB already has established framework for calculation of environmental compensation, which is also derived on the basis of NGT Order and is under implementation and has remain acceptable by the courts for calculation of environmental compensation, CPCB shall review, update, and

formally validate the revised mechanism for calculating Environmental Damage Costs on the basis of stakeholder consultation.

8. CPCB shall complete the stakeholder consultation process and finalize the revised draft of the EDCA report within three weeks from the date of issuance of aforementioned directions from Ministry.

The meeting ended with the vote of thanks to the Chair.

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**ANNEXURE-I****List of participants for the meeting to Review the Draft Environment Damage Cost Assessment (EDCA) Report**

S. No.	Name	Designation
1.	Shri Tanmay Kumar	Secretary, EF&CC
2.	Shri Rajat Agarwal	Joint Secretary, IA Division
3.	Dr. Shruti Rai Bhardwaj	Director/Sct. 'F', C&MD
4.	Shri Anil Ranveer	Sct. 'E', CPCB
5.	Dr. Bhardwaj Adiraju	Sct 'D', C&MD
6.	Dr. Hemant Bherwani	Senior Scientist, NEERI
7.	Shri. Vinay	Sct. 'B', CPCB
8.	Shri Vinay Rana	ASO, C&MD
9.	Shri Ritin Raj	RA, C&MD
10.	Ms. Aanya Aggarwal	LA, C&MD

\*\*\*\*\*End of Document\*\*\*\*\*

**PROCEEDINGS****Meeting to Review the Draft Environment Damage Cost Assessment (EDCA) Report**

A meeting to review the draft Environment Damage Cost Assessment (EDCA) Report, prepared by the EDCA Committee constituted in compliance with the Hon'ble NGT Order dated 02.12.2021 in the matter of O.A. No. 175 of 2018 titled *Jammula Choudharaiah & Anr. vs. UOI & Ors.*, was held under the Chairmanship of Shri Tanmay Kumar, Secretary, MoEF&CC, on 08.12.2025 at 02:00 hrs in the Kaveri Meeting Hall, Indira Paryavaran Bhawan, Ministry of Environment, Forest and Climate Change. The list of participants is placed at **Annexure-I**.

2. Welcome by the Chairman was followed by brief update on the status of EDCA report by Shri Rajat Agarwal, Joint Secretary. He informed that as recommended by the EDCA committee during the previous review meeting under Secretary (EF&CC), CPCB was asked for detailed review of the report on the basis of their exiting experience on environmental compensation and on the basis of stakeholder consultation. The stakeholder consultation was undertaken by CPCB from 06 August 2025 to 25 August 2025. The stakeholder comments and observation of CPCB have been reviewed in detail by the EDCA Committee during three (3) meetings held from 10-25 November 2025. Accordingly, the report has been revised by the Committee taking into account the stakeholder comments on the draft report. Shri Agarwal invited Dr. Shruti Rai Bhardwaj, Member Secretary, EDCA Committee to present the findings of the Draft EDCA Report. Dr Bhardwaj gave a brief overview of the proposed methodology and amendments in the report wrt the recent stakeholder consultation undertaken by CPCB.

3. She informed about following important amendments in the EDCA report taking into account the stakeholder consultation:

- i. The report was reviewed also wrt the Hon'ble SC Order 04.08.2025 in CA 757-760 of 2013 titled D. P. C. C. vs. Lodhi Property Co. Ltd for fair, transparent mechanism for levying EDC and necessary changes have been incorporated, accordingly.
- ii. Gap wrt monetary values for some of the more persistent and toxic elements in water and soil which does not find reference in the report for calculation of EDC was addressed.
- iii. The Environment Protection (Management of Contaminated Sites) Rules, 2025 has been notified and the same now form part of this report for soil standard through background level assessment and thresholds, which now incorporated in the report.
- iv. Incorporated Methodology for background sampling for cases wherein standards are not available.

- v. Developed relative toxicity factors and corresponding LC50 values for calculating ED using Pb as reference metal for water pollution.
  - vi. 'Approach Adopted for Development for EDCA Methodology' has been incorporated
  - vii. A separate provision was incorporated for joint and several liabilities in case of multiple responsible parties for the damages.
  - viii. Additional DC cases have been inculcated in methodologies for different scenarios of DC-I and DC-II e.g. (i) Non-compliance from vibrations caused by blasting in mining operations, (ii) Non-compliance of the mandated environmental e-flow for Hydro projects, (iii) Illegal felling of trees, (iv) Disaster Management and Risk Assessment Plan & Natural Disasters etc.
  - ix. In case of multiple applicable LF values, the highest LF value will be used for calculation.
  - x. A disclaimer has been added into the report that EDC imposed will be inflation adjusted from time to time. This approach ensures that the economic cost of environmental damage remains realistic and reflective of future price levels
4. On the basis of detailed deliberations, following points emerged from the discussions:
- i. Provision of creation of a Technical Committee in CPCB with domain experts for validation of EDC and FPC calculation is to be incorporated in the report.
  - ii. An additional chapter benchmarking the proposed methodologies in the report with global methodology is to be incorporated.
  - iii. The chapter on 'Approach Adopted for Development of EDCA Methodology' need to provide details on improvements in proposed methodology wrt existing methodology. The resulted difference in outcome is also to be elaborated.
  - iv. Climate change related issues such as sea level rise, natural disasters as GLOF, and radioactive incidents fall outside the scope of the EDCA methodology. Incorporate such clarifications /disclaimer accordingly.
  - v. Stakeholders' comments to be segregated based on category of provisions in the EDCA report and stakeholder category-wise with appropriate tabular representation.
  - vi. Incorporate a saving clause stating that ongoing assessment/cases as per the existing methodology shall continue as such and will not be impacted by this proposed EDCA methodology.
  - vii. Removal of difficulties clause also to be incorporated.
  - viii. The definition of LC50 and any other technical jargons shall be explicitly added to the report.

- ix. Location Factor need to be evaluated wrt waterbodies such as river stretches, canals, drinking water sources, irrigation systems etc.
- x. Duration Factor range should be explicitly explained in the report.
- xi. On the issue of tar balls, it was clarified that it is being covered as part of methodology proposed for hazardous waste, which is prescribed in DCII in the report.
- xii. CPCB will submit the comparative calculation wrt some of the recent EDC imposed and accepted by the court using existing methodology and the methodology being proposed in this EDCA report.
- xiii. It was noted that the issue is highly complex and technical in nature with financial implications which spread across the developmental projects and activities across the country. This necessitate cautious approach and methodology before the EDCA framework is accepted for implementation at national level. Though CPCB has carried out rigorous stakeholder consultation and the draft report has been put in public domain earlier, yet as a matter of added precaution it shall be fair to carry consultations with industry and hold inter-ministerial consultations which are likely to be impacted. The same may be carried out.

The meeting ended with the vote of thanks to the Chair.

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**ANNEXURE-I****List of participants for the meeting to Review the Draft Environment Damage Cost Assessment (EDCA) Report**

S. No.	Name	Designation
<b>MoEF&amp;CC</b>		
1.	Shri. Tanmay Kumar	Secretary, EF&CC
2.	Dr. Amandeep Garg	Additional Secretary , EF&CC
3.	Shri Rajat Agarwal	Joint Secretary, IA Division
<b>EDCA Committee Member</b>		
4.	Dr. Satish R Wate, Ex-Director, NEERI	Chairman of EDCA Committee
5.	Dr. Shruti Rai Bhardwaj	Director/Sct. 'F', C&MD & MS, EDCA Committee
6.	Shri Anil Ranveer	Sct. 'F', CPCB
7.	Dr. Hemant Bherwani	Senior Scientist, NEERI
<b>Officials from MoEF&amp;CC</b>		
8.	Dr. Bhardwaj Adiraju	Sct. 'D', IA- C&MD.
9.	Shri Sahodhar	Consultant, C&MD
10.	Ms. Aanya Aggarwal	Legal Associate, IA- C&MD
<b>Officials from CPCB</b>		
11.	Shri Ramandeep Kaushik	Sci. 'B'
12.	Dr. Amit Pandey	Consultant

\*\*\*\*\*End of Document\*\*\*\*\*

PROCEEDINGS**Stakeholder Meeting on Draft Environment Damage Cost Assessment (EDCA) Report**

Stakeholder Meeting on Draft Environment Damage Cost Assessment (EDCA) Report of the Committee on EDCA, constituted in compliance with the Hon'ble NGT's order dated 02.12.2021 in the matter of O.A. No. 175 of 2018 titled *Jammula Chhoudaraiah v. Union of India & Ors.*, was held on 29.12.2025 at 11:00 hrs under the Chairmanship of Shri Rajat Agarwal, Joint Secretary. The list of participants is placed at Annexure-I.

2. Dr. Shruti Rai Bhardwaj, Member Secretary, EDCA Committee briefed the participants on the background of the EDCA report including on EDCA committee, its Terms of Reference (ToR), meetings of the EDCA committee, and the online stakeholder consultation. She further presented and explained in detail on the following:

- i. Non-compliance and violation cases for the applicability of EDCA, scenarios for application of the EDCA formula, definitions of relevant terms, and the standard equation for Environmental Damage Cost (EDC).
- ii. The scenario-wise equations for calculating Environmental Damage Cost (EDC) were presented, covering violation cases, non-compliance with visible or non-visible but quantifiable damage, and procedural non-compliance.
- iii. Damage Cost under the EDCA framework was explained in detail, including DC (I) and DC (II), their applicability, and the associated schedules.
- iv. Fixed Penalty Cost (FPC), its formula, and components of the formula was explained. Various provisions of the Jan Vishwas (Amendment) Act, 2023 guiding the FPC were shared.
- v. The methodology for calculating Fixed Penalty Cost (FPC) including the relevant factors, and the limits in Fixed Penalty Cost with reference to the Jan Vishwas Act were also elaborated and explained.
- vi. Various factors of FPC, including the Pollution Index, scale of operation, and location factor, were elaborated in detail.
- vii. The necessary updates in the report, with reference to the Stakeholder Consultation held from 6-25 August 2025, were also shared and discussed in detail.

4. Further, Shri Anil C. Ranveer, Scientist 'F', CPCB, in his presentation elaborated on the methodology for calculation of EDC. The presentation included an overview of the flow chart for EDCA assessment, explaining the step-wise approach for identification of non-compliance/violation cases and determination of applicable scenarios. It also outlined the scenario-wise formulas for calculation of Environmental Damage Cost (EDC), including linkages between Environmental Damage Cost, Damage Cost components,

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and Fixed Penalty Cost. Sample calculations based on real-time scenarios were explained in detail, using key environmental parameters viz. Air, Water, Soil Pollution and CRZ etc.

Sample calculations and comparative outcomes of the old and new EDCA methodologies, based on real-time case studies, were presented and explained in a detailed and elaborate manner. The same were discussed comprehensively with the participants during the meeting.

5. The participants raised queries on delineation of water bodies and wetlands, pollution index for FPC and DC, methodology for calculation of PM, and scenarios with multiple reports i.e. from regulator and auditor. It was clarified that water bodies other than wetlands as lake, pond and river are getting covered in Ecosystem Services. With respect to FPC, which is factor based, the pollution index given in the report will be used. However, wrt DC, the pollution index prescribed by CPCB guidelines will be used in exact terms. In case of reports from regulators and auditor, as prescribed in the EA Rules also, the report of regulator will prevail. Further, wrt queries it was explained that the report is in reference to the existing finalized rules, regulations and policies. This will not be applicable wrt statutes which are at draft stage.

6. The participants appreciated the entire exercise and opined that, if accorded statutory status, this report—along with the comparative sample calculations—would also serve as a preventive measure by discouraging non-compliance and violations by projects and industries.

The meeting ended with the vote of thanks to all.

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**ANNEXURE-I****List of participants for the meeting to Review the Draft Environment Damage Cost Assessment (EDCA) Report**

S. No.	Name	Designation
<b>MoEF&amp;CC</b>		
1.	Shri. Rajat Agarwal	Joint Secretary, IA Division
<b>EDCA Committee Member</b>		
2.	Dr. Satish R Wate, Ex-Director, NEERI	Chairman of EDCA Committee
3.	Dr. Shruti Rai Bhardwaj	Director/Sct. 'F', C&MD & MS, EDCA Committee
4.	Shri. Anil C. Ranveer	Sct. 'F', CPCB
5.	Dr. Hemant Bherwani	Senior Scientist, NEERI
<b>Officials from MoEF&amp;CC</b>		
6.	Dr. Dinesh Runiwal	Sct. 'F', Industry-I
7.	Dr. Motipalli Ramesh	Sct. 'F', Wetland Division
8.	Dr. JD Marcus Knight	Sct. 'E', IA(Policy)
9.	Dr. Vimal Kumar Hatwal	Sct. 'E', Industry-II
10.	Dr. Amardeep Raju	Sct. 'E', Infra I
11.	Shri. Munna Kumar Shah	Sct. 'E', Infra II
12.	Shri. Charan Jeet Singh	Sct. 'E', FC
13.	Dr. Bhardwaj Adiraju	Sct 'D', C&MD
14.	Shri. Vinay Rana	ASO, C&MD
15.	Shri. Sahodhar	Consultant, C&MD
16.	Ms. Aanya Aggarwal	Associate (Legal), C&MD
17.	Shri. Saurabh Garg	Consultant, CRZ
<b>Officials from CPCB</b>		
18.	Shri Ramandeep Kaushik	Sci. 'B'
19.	Dr. Amit Pandey	Consultant
<b>Stakeholders</b>		

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20.	Dr. Santosh Yadav	CII
21.	Shri. Pinaki Dasgupta	ASSOCHAM
22.	Ms. Alankrita Soni	ASSOCHAM
23.	Shri. J.P. Gupta	PHDCCI

\*\*\*\*\*End of Document\*\*\*\*\*